BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH AT BHOPAL (M.P.)

O.A. No. 251/2024(CZ)

IN MATTER OF:

YUVRAJ SINGH .....APPLICANT

VERSUS

STATE OF RAJASTHAN & ORS. .....RESPONDENTS

INDEX TO DOCUMENTS

SL. NO.	DESCRIPTION OF DOCUMENTS	ANNEXURE	PAGE NO.
1.	COMPLIANCE REPORT IN TERMS OF ORDER DATED 04.03.2025 on Behalf of Respondent No.3/District Collector Jodhpur		2-5
2.	Affidavit in Support		6
3.	Copy of the order dated 04.03.2025	A/1	7-11
4.	Copy of the letter dated 17.03.2025	A/2	12
5.	Copy of the letter dated 28.03.2025	A/3	13-34
6.	Copy of the report dated 12.05.2025	A/4	35-37
7.	Proof of Service		38

PLACE: JABALPUR
DATE: 12.05.2025

RESPONDENT NO.3
THROUGH

SHOEB HASAN KHAN
STANDING COUNSEL FOR STATE OF RAJASTHAN
Ph. No.: (+91)-8989499211
Email: standingcounsel.rajasthan.ngt.bpl@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH AT BHOPAL (M.P.)

O.A. No. 251/2024(CZ)

IN MATTER OF:

YUVRAJ SINGH **……**APPLICANT

VERSUS

STATE OF RAJASTHAN & ORS. **……**RESPONDENTS

COMPLIANCE REPORT IN TERMS OF ORDER DATED 04.03.2025 PASSED BY THIS HON'BLE TRIBUNAL

1. In in terms of the directions issued by this Hon'ble Tribunal vide order dated 04.03.2025 passed in OA No. 251/2024, Respondent No.3/District Collector, Jodhpur respectfully submit the following compliance report for kind consideration and appropriate directions. Part of this order is being reproduced as hereunder -

"There are serious violations and the industry is operating in violation of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no permission from the competent authority has been taken. Collector, Jodhpur is directed to see the matter personally and if as reported by the Joint Committee, the factory is operating without consent to operate and to consent to establish, necessary action of seizure, closure and realization of environmental compensation must be assessed according to rules and the amount so recovered must be deposited in district environmental fund to be utilized for environmental purposes. The action taken report by the Regional

Officer, Jodhpur and the District Magistrate, Jodhpur must be submitted within time before the next date of listing.

List it on 03rd April, 2025."

Copy of the order dated 04.03.2025 is annexed herewith and marked as **ANNEXURE A/1.**

2. That in compliance with the said order, letter bearing No. Nyayaik/NGT/2025/461-462 dated 17.03.2025 was issued from the Office of the District Magistrate, Jodhpur to the Regional Officer, Rajasthan State Pollution Control Board (RSPCB) and the Secretary, Jodhpur Development Authority (JDA) for immediate necessary action and submission of reports in compliance. Copy of the letter dated 17.03.2025 is annexed herewith and marked as **ANNEXURE A/2.**

3. That in furtherance of the above letter, a letter dated 28.03.2025 was received from the Jodhpur Development Authority stating that both units were found non-operational during the site visit conducted jointly with officers of the Pollution Control Board and Revenue Department. The unit located at Khasra No. 29/1 (M/s Kankariya Plasto Technique) is situated on agricultural land for which land conversion under Rule 90-A is still pending. The unit located at Khasra No. 33/1 (M/s S. Kankariya Wire & Cable) is situated on land recorded in revenue records as "Gair Mumkin Nalla" and is thus non-convertible. Both unit owners have submitted affidavits to the JDA stating that they have ceased operations and have requested time to shift the units. Photographs, revenue records, site maps and inspection notes have also been appended with the report to substantiate these

findings. Copy of the letter dated 28.03.2025 is annexed herewith and marked as **ANNEXURE A/3.**

4. That subsequently, the Regional Officer, RSPCB submitted a detailed report dated 12.05.2025. As per the said report, both the industrial units, namely M/s Kankariya Plasto Technique and M/s S. Kankariya Wire & Cable, were found to have been operating without valid Consent to Establish and Consent to Operate under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Accordingly, show cause notices and closure directions were issued. M/s S. Kankariya Wire & Cable was issued final closure directions under Section 31-A of the Air Act and Section 33-A of the Water Act on 02.04.2025, and their applications for consent were rejected on 04.04.2025. The Regional Office has also confirmed that the matter of assessment of environmental compensation for both units has been referred to the Head Office of RPCB and is currently under consideration. Re-inspection reports and on-site findings have also been submitted to support the actions taken. Copy of the report dated 12.05.2025 is annexed herewith and marked as **ANNEXURE A/4.**
5. That upon perusal of the above reports it is evident that the operation of the aforesaid units was being carried out in violation of environmental laws and without required permissions. Action has since been taken for closure and non-renewal of consents.
6. That in view of the above, the compliance report along with documents is being submitted to this Hon’ble Tribunal to confirm due adherence to the order dated 04.03.2025.

PRAYER

In view of the above, it is respectfully prayed that this Hon'ble Tribunal may graciously be pleased to take this compliance report on record and pass any other orders or directions as deemed appropriate in the interest of justice.

PLACE: JABALPUR
DATE: 12.05.2025

RESPONDENT NO.3
THROUGH

SHOEB HASAN KHAN
STANDING COUNSEL FOR STATE OF RAJASTHAN
Ph. No.: (+91)-8989499211
Email: standingcounsel.rajasthan.ngt.bpl@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH AT BHOPAL (M.P.)

O.A. No. 25/2025(CZ)

IN MATTER OF:

YUVRAJ SINGH .....APPLICANT

VERSUS

STATE OF RAJASTHAN & ORS. .....RESPONDENTS

AFFIDAVIT

I PREETAM KUMAR S/o SUBHASH CHANDRA Post: SDO ,R/o JODHPUR NORTH , do hereby solemnly affirm on oath and state as under:-

1. That I am well acquainted with the facts of the present case and the report has been drafted by counsel for Answering Respondent on my instructions and contents thereof, have also been explained to me.
2. That Annexures are the Photocopies of originals & they are correct and are true to best of my knowledge.
3. That, affidavit is executed in support of documents annexed with the compliance report.

DEPONENT
उपखण्ड अधिकारी
(उत्तर) जोधपुर

VERIFICATION

The above named deponent do hereby verify that the contents of the aforesaid affidavit from paragraph 1 to 3 are true and correct to the best of my knowledge and belief.

Verified on this day of 2025.

DEPONENT
उपखण्ड अधिकारी
(उत्तर) जोधपुर

NOTARY
HAMID KHAN
Advocate
JODHPUR (RAJ.)
Reg.No.23647
EXPIRY DATE
03/10/2029
GOVT. OF INDIA

ATTESTED
NOTARY, JODHPUR
13/05/2025

ANNEXURE A/1

Item No. 04

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)

Original Application No. 251/2024(CZ)

Yuvraj Singh Applicant(s)

Vs.

State of Rajasthan & Ors. Respondent(s)

Date of Hearing: **04.03.2025**

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Mr. Vaibhav Thakuria, Adv.
Mr. Shoeb Hasan Khan, Adv.
Mr. Lokendra Singh Kachhawa, Adv.
Mr. Rajat Dave, Adv.

ORDER

1. The matter of illegal construction and operation of a factory named Kankariya Plasto Technique and S. Kankariya Wire and Cable located in Khasra No. 33 in village- Desuriya Kharolan, Jodhpur Rajasthan was raised in which after scrutiny a report was called from the Committee. The members of the Committee visited the site and submitted the report as follows :

> 1. *"That during joint inspection by the committee the aforesaid units were found operational and further details of the units are as under: -*
>
> *a) As per Land revenue record the jamabandi of village desuriya Kharloan, Halka Patwar-Karwad, District Jodhpur, M/s Kankariya*

Plasto Teqnique is established on khasra No.29/01 & M/s S.Kankariya Wire & Cable is established on khasra No.33/01.

b) *As per the land records available and shown by the applicant himself the khasra No.33/01 is shown as "Gair Mumkin Bala (Nala)" in revenue record. (Copy of Mauka Fard with Jamabandi submitted by I.L.R Mandor & Patwari of that area are enclosed herewith.*

c) *The Joint Committee has inspected above mentioned units in presence of Shri. Suresh Kumar Kankariya, Aayushi Kankariya &Shubham Kankariya who are owners of both the units and it is necessary to mention here that both the units are located on adjoining khasra.*

d) *M/s Kankariya Plasto Technique is situated on khasra No.29/1 and is engaged in manufacturing of the HDPE pipes by Virgin Granules. (According to the categorization by RSPCB vide order no. F.14 (23) Policy/RSPCB/PLG/153-189, dated 02.06.2020, this unit comes under Green Category by Serial No. 55 (Polythene & Plastic processed products manufacturing Vergin Plastics).*

e) *M/s S. Kankariya Wires & Cables was found involved in the manufacturing of copper wire by using Induction furnace & Wire Drawing. (According to the categorization by RSPCB vide order no. F.14 (23) Policy/RSPCB/ PLG/153-189, dated 02.06.2020, this unit comes under Red Category by Serial No. 78(Ferrous and nonferrous metal extraction involving different*

furnaces through melting, refining, reprocessing, casting and alloy making) of state board categorization. That both the units were found operational without valid consent under Air (Prevention and Control of Pollution) Act, 1981 & Under the Water (Prevention and Control of Pollution) 1974 from the State Board.

2. *Actions initiated undertaken, including inspections, monitoring, have been documented in detail. For reference and transparency, a comprehensive note outlining these efforts has been prepared and is hereby annexed to this report.*

3. *That during inspection by the team M/s S. Kankariya Wires and cables was using Induction Furnace to melt the copper scrap and making copper wire. There was no adequate infrastructure facility with induction furnace for stack monitoring provided. Moreover, during the inspection of units Ambient air quality monitoring near main gate of the unit, Ambient Noise monitoring of the unit & Source Noise monitoring of the DG set (320 KVA) were conducted the results of the monitoring are as under*

Sr. No.	***Location of Monitoring***	***Value observed***	***Standard***	***Remarks***
1	*Ambient Air Monitoring at Main Gate of the Unit.*	*PM10-81.0µg/m3* *S02-4.98 µg/m3* *NO2-11.10 µg/m3*	*PM10-100.0µg/m3* *SO2-80 µg/m3* *NO2-80 µg/m3*	
2	*Ambient Noise Monitoring at Main Gate of the*	*Leq.* *67.4 dB(A)* *(Day times)*	*Leq.-75.0 dB(A)*	

	Unit.			
3	*Source Noise Monitoring of DG Set 320(KVA)*	*DG Set Source Noise Monitoring (Door of Acoustic Enclosure Opened)* *1 Meter away from the DG Set 320.KVA. Observed value in Leq-87.2 dB (A)*	*Minimum insertion loss required Leq 25 dB (A)*	*Insertion loss observed -* *Leq 26.1 dB (A)*
		DG Set Source Noise Monitoring (Door of acoustic enclose Closed) *1 Meter away from from the DG Set 320.KVA* *Observed value in Leq-61.1 dB (A)*		

It is pertinent to mention here that the unit M/s Kankariya Plasto Technique has applied Consent to Operate vide dated 1913 26.12.2024 under section 21 Air (Prevention and Control of pollution) Act, 1981 & M/s S. Kankariya wire & cable has applied for Consent to Establish under section 21 of Air (Prevention and Control of pollution) Act, 1981 and Consent to Operate vide dated 28.12.2024 under section 21 Air (Prevention and Control of pollution) Act, 1981.

Recommendations from the committee:-

- *Consent to establish & Consent to Operate should be obtained from RSPCB.*
- *That RSPCB may take stringent action which includes the Closure directions of the unit, strictly in accordance with law by looking at the merits of the case.*
- *Submissively the unit owner has applied for 90-A land conversion for both the lands and there authenticity is to be decided by Jodhpur Development Authority."*

2. There are serious violations and the industry is operating in violation of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no permission from the competent authority has been taken. Collector, Jodhpur is directed to see the matter personally and if as reported by the Joint Committee, the factory is operating without consent to operate and to consent to establish necessary action of seizure, closure and realization of environmental compensation must be assessed according to rules and the amount so recovered must be deposited in district environmental fund to utilized for environmental purposes. The action taken report by the Regional Officer, Jodhpur and the District Magistrate, Jodhpur must be submitted within time before the next date of listing.

List it on **03rd April, 2025.**

Sheo Kumar Singh, JM

Dr. Afroz Ahmad, EM

04th March, 2025
O.A. No. 251/2024(CZ)
PN

ANNEXURE A/2

एन.जी.टी. प्रकरण

राजस्थान सरकार

कार्यालय जिला कलक्टर, जोधपुर

क्रमांक : न्यायिक/NGT/2025/461–462 दिनांकः यथा हस्ताक्षर

प्रेषितः–

01. **क्षेत्रीय अधिकारी,**
राजस्थान राज्य प्रदुषण नियंत्रण मण्डल,
जोधपुर।

02. सचिव, जोधपुर विकास प्राधिकरण, जोधपुर।

विषयः– माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच भोपाल, में विचाराधीन मूल प्रार्थना पत्र संख्या 251/24 (सेन्ट्रल जोन) अनवान युवराज सिंह बनाम राज्य सरकार एवं अन्य में पारित आदेश दिनांक 04.03.2025 की पालना करने बाबत्।

महोदय,

उपर्युक्त विषयांतर्गत लेख है कि माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच भोपाल, में विचाराधीन मूल प्रार्थना पत्र संख्या 251/24 (सेन्ट्रल जोन) अनवान युवराज सिंह बनाम राज्य सरकार एवं अन्य में ग्राम देसूरिया खारोलान के खसरा संख्या 33 में सुरेश कांकरिया द्वारा अवैध रूप् से फैक्ट्री, (Kankriya Plasto Technique & S. Kankriya Wire & Cable) जो कि कृषि भूमि पर बिना भू रूपान्तरण, बिना नक्शा स्वीकृत, बिना निर्माण स्वीकृति एवं प्रदुषण मण्डल की अनुमति के बिना अवैध रूप से संचालित की जा रही है। जिस भूमि पर यह फैक्ट्री है वह राजस्व रिकॉर्ड में गैर मुमकिन बाला (नाला) के रूप में दर्ज है।

अतः श्रीमान जिला कलक्टर महोदय के निर्देशानुसार माननीय अधिकरण के आदेश दिनांक 04.03.2025 की पालना करते हुए पालना रिपोर्ट 28.03.2025 से पूर्व माननीय अधिकरण के समक्ष प्रस्तुत किये जाने के संबंध में आवश्यक कार्यवाही करावें।

संलग्नः– माननीय अधिकरण के आदेश दिनांक 04.03.2025 की प्रति

(उदयभानु चारण)
अतिरिक्त जिला कलक्टर
शहर–प्रथम जोधपुर

Signature Not Verified

Digitally signed by Udai Bhanu Charan
Designation : Additional Collector And Additional District Magistrate
Date: 2025.03.17 17:13:07 IST
Reason: Approved

RajKaj Ref No.: 14202732

ANNEXURE A/3

प्रेषित :–

श्रीमान् जिला कलक्टर महोदय,
जिला – जोधपुर।

विषय :– माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेच भोपाल में विचाराधीन मूल प्रार्थना पत्र संख्या 251/24 (सेन्ट्रल जोन) अनवान युवराज सिंह बनाम राज्य सरकार एवं अन्य में पारित आदेश दिनांक 04.03.2025 की पालना करने बाबत्।

प्रसंग :– श्रीमान् जिला कलक्टर महो. जोधपुर के पत्रांक /न्यायिक/श्रजा/2025/461–462 दिनांक 17.03.2025 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत एवं प्रसंग में निवेदन है कि ग्राम – देसुरिया खारालोन के खसरा संख्या – 29/1 व 33/1 में श्री सुरेश कांकरिया द्वारा अवैध रूप से फैक्ट्री (कांकरिया प्लास्टो टेक्निक एण्ड एस. काकंरिया वायर एण्ड केबल) के सम्बन्ध में NGT में वाद लम्बित है जिसके सम्बन्ध में पटवारी जोन–06 जोधपुर विकास प्राधिकरण, जोधपुर व भू.अ. निरिक्षक जोन–06 जोधपुर विकास प्राधिकरण, जोधपुर राजस्थान प्रदूषण नियंत्रण मण्डल जोधपुर की टीम से प्राप्त संयुक्त औचक निरीक्षण रिपोर्ट अनुसार मौके एवं रेकर्ड की स्थिति इस प्रकार से है :–

1. मौके पर ग्राम – देसुरिया खारालोन के खसरा संख्या – 29/1 में मैसर्स कांकरिया प्लास्टो टेक्निक नाम से औद्योगिक ईकाई स्थापित है जिसमें वक्त निरीक्षण प्रोडेक्शन कार्य बन्द पाया गया। जिसके फोटोग्राफ संलग्न है।
2. खसरा संख्या – 29/1 रकबा 0.4613 है किस्म चाही तृतीय राजस्व रेकर्ड अनुसार शुभम कांकरिया पुत्र सुरेश कांकरिया जाति –ओसवाल सा. पावटा बी रोड जोधपुर के नाम दर्ज है।
3. जोधपुर विकास प्राधिकरण, जोधपुर के 90–ए के पोर्टल के रेकर्ड अनुसार वर्तमान में आवेदन सं. 102654 में ग्राम – देसुरिया खारालोन के खसरा संख्या – 29/1 रकबा – 4461.78 वर्गमीटर भूमि का एग्रो बेस्ड इण्डस्ट्रीज में रूपान्तरण की कार्यवाही/फाईल विचाराधीन है।
4. ग्राम – देसुरिया खारालोन के खसरा संख्या – 33/1 में मैसर्स एस. काकरिया वायर एण्ड केबल नाम से औद्यौगिक ईकाई स्थापित पायी गयी। वर्तमान में उक्त ईकाई में प्रोडक्शन कार्य बन्द है। वक्त निरीक्षण उक्त ईकाई में स्थापित [illegible] में से एक टुटी व धवस्त पायी गयी तथा शेष आर्क फर्नेश बिना विद्युत [illegible] पायी गयी। जिसके फोटोग्राफ संलग्न है।

Signature Not Verified
Digitally signed by Bhagirath Bishnoi
Designation : Secretary
Date: 2025.03.28 22:08:09 IST
Reason: Approved

RajKaj Ref No.: 14483727

5. राजस्व रेकर्ड अनुसार खसरा संख्या – 33/1 रकबा 0.5099 हैक्टेयर किस्म गै.मु. बाला रेखा कांकरिया पत्नी सुरेश कांकरिया जाति – ओसवाल के नाम दर्ज है। मूल खसरा संख्या – 33 (खसरा सं. 33/1) मिसल बन्दोबस्त में वक्त सेन्टलमेन्ट जवाहर मोतीलाल पिता हरखलाल कोम मनिहार सा. जोधपुर सिरेकंवर बेवा हरखलाल, केशरबाई पत्नी किशनलाल, कुम्हारी सरिला देवी पुत्री श्री किशनलाल मनिहार, सा. जोधपुर गांधीचौक श्रीमती सुशीलादेवी धर्मपत्नी श्रीरामकृष्ण जी बजाज सा. ब्यावर खातेदार के नाम से रकबा 07–09 बीघा किस्म गै.मु. बाला दर्ज है जो कि प्रतिबन्धित भूमि की श्रेणी में आती है जिसमें नियमानुसार कार्यवाही हेतु श्रीमान् तहसीलदार जोधपुर को लिखा जा चुका है। जिसकी प्रति संलग्न है।
6. वक्त निरिक्षण खसरा संख्या 29/1 व 33/1 में स्थित मैसर्स कांकरिया प्लास्टो टेक्निक एवं मैसर्स एस कांकरिया वायर एण्ड केबल दोनो ईकाईयों में प्रोडक्शन बंद पाया गया।
7. एस. काकंरिया वायर एण्ड केबल के प्रोपराईटर शुभम कांकरिया पुत्र सुरेश कांकरिया द्वारा इस कार्यालय में शपथ पत्र पेश किया गया कि उनके द्वारा ईकाई को बंद कर दिया गया है तथा उनकों ईकाई को शिफ्टिंग के लिए तीन माह का समय दिया जावें। शपथ पत्र की प्रति संलग्न है।
8. खसरा संख्या – 29/1 जिसका 90–ए में प्रार्थना पत्र इस कार्यालय में विचाराधीन है। जिसमें कांकरिया प्लास्टो टेक्निक के पार्टनर रेखा कांकरिया पत्नी सुरेश कांकरिया द्वारा इस कार्यालय में पेश शपथ पत्र के अनुसार उनके द्वारा उक्त ईकाई को बंद कर दिया गया है। जिसकी प्रति संलग्न है।

रिपोर्ट अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु श्रीमान् को सादर प्रेषित है।

सचिव
जोधपुर विकास प्राधिकरण
जोधपुर

संलग्न :–

1. जी.पी.एस. फोटोग्राफ
2. मिसल बन्दोबस्त
3. जमाबन्दी प्रतिलिपी
4. नक्शा प्रतिलिपी
5. पटवारी एवं आर.आई मौका फर्द की प्रति
6. शपथ पत्र की प्रति

RajKaj Ref No.: 14483727

मौका-फर्द

आज दिनांक 26-03-2025 को माननीय राष्ट्रीय हरित प्राधिकरण (CZ, भोपाल) में विचाराधीन मूल प्रार्थना पत्र 251/24 अनवान युवराजसिंह बनाम राज्य सरकार व अन्य में पारित आदेश दिनांक 4-03-2025 की पालना सुनिश्चित करने हेतु क्षेत्रीय जिला कलक्टर महो. जोधपुर के आदेश क्रमांक: न्यायिक/MJA/2025/461-462 दिनांक 17-03-2025 की अनुपालना में श्रीमान उपायुक्त महो. जोन 6 जो.वि.प्रा. जोधपुर व क्षेत्रीय अधिकारी रा.प्र. नि.म. जोधपुर के निर्देशानुसार मय भू.अ.नि. महो. जोन 6 कनिष्ठ वैज्ञानिक अधि., एक सहायक पर्यावरण अभियंता रा.प्र.नि.म. जोधपुर के साथ ग्राम डेचुरिया खरालोन के रव.सं. 29/1 व 33/1 में स्थित औद्योगिक ईकाई क्रा मेसर्स कांकरिया प्लास्टो व S. कांकरिया वायर एण्ड केबल का आकस्मिक निरिक्षण किया गया। मौके पर रव.सं. 29/1 में मैसर्स कांकरिया प्लास्टो टेक्निक नाम से ईकाई स्थापित पायी गयी। जहां मौके पर ईकाई परिसर में Plastic pipes (HDPE), पाईप असेम्बली बनाने हेतु आवश्यक मशीनरी यथा PVC फिक्सचर, ग्रेंडर, 3 प्लास्टीक एक्सट्रुडर मशीन, दो कूलिंग टावर व अन्य रॉ मेटेरियल स्टोरेज पाया गया। तथा निरिक्षण के समय ईकाई परिसर में मौके पर संचालन बन्द पाया गया।

ससरा सं. 33/1 में मैसर्स S. कांकरिया वायर एण्ड केबल नाम से ईकाई स्थापित पायी गयी। मौके पर प्लास्टिक वायर, कॉपर वायर एंवम् केबल बनाने हेतु आवश्यक मशीनरी यथा वायर ड्रॉईंग मशीन, एनीलिंग पोट स्थापित पाये गये तथा एक इलेक्ट्रीक आर्क फर्नेस, अन्य फर्नेस जो कि बिना विद्युत कनेक्शन के स्थापित पायी गयी। जिसको देखने पर लम्बे समय से संचालन नहीं होना प्रतीत होता है। वक्त निरिक्षण ईकाई में कोई संचालन नहीं होना पाया गया। निरिक्षण के समय ईकाई प्रतिनिधि सुरेश कांकरिया द्वारा बताया गया कि उनके द्वारा इलेक्ट्रीक आर्क फर्नेस एवं एनीलिंग पोट हटाने का कार्य किया जा रहा है।

वक्त निरिक्षण ईकाई प्रतिनिधि से राजस्व रेकर्ड एवं पॉल्युशन कंट्रोल बोर्ड से सम्बन्धित दस्तावेज मांगने पर उनके द्वारा बताया गया कि उनके द्वारा उक्त दोनो ईकाईयों का भूमि के औद्योगिक रुपान्तरण हेतु पेश प्रार्थना पत्र जो.वि.प्रा. जोधपुर में लम्बित है। तथा दोनो ईकाईयों की स्थापना एवं संचालन सम्मति (CTE, CTO) हेतु आवेदन राज. राज्य पोल्युशन कंट्रोल बोर्ड में दिनांक 26-12-2024, व 18-12-2024 को किया जा चुका है।

मौके पर उक्त दोनो औद्योगिक ईकाईयों में वक्त निरिक्षण संचालन नहीं होने के कारण ध्वनि एवं वायु प्रदूषण की जाँच प्रदूषण बोर्ड के अधिकारी द्वारा नहीं की जा सकती है।

26/3/2025
JR Zone(6)

21/3/25
AEE, RPCB

26/3/25

उक्त रक.सं. 29/1 राजस्व रेकर्ड अनुसार रकबा 0.4613 है. किस्म चाही III शुभम सांकरिया व/o सुरेश सांकरिया जाति ओसवाल के नाम दर्ज है जो कि गै.मु.वाला एवं प्रतिबन्धित भूमि की श्रेणी में नहीं आता है।

रक्सा सं. 33/1 राजस्व रेकर्ड अनुसार रकबा 0.5099 है. किस्म गै.मु. वाला रेवता सांकरिया व/o सुरेश सांकरिया जाति ओसवाल के नाम दर्ज है। जिसकी मिसल बन्दोबस्त (श्रीमान तहसीलदार (भू.अ.) महो. कार्यालय जिला कलक्टर (भू.अ.) महोदय से प्रतिलिपि क्रमांक 745 दि. 14-01-2025) अनुसार रक.सं 33 रकबा 7-09 बीघा किस्म गै.मु. वाला दर्ज है जो कि प्रतिबन्धित भूमि की श्रेणी में आता है।

मौके पर उक्त दोनो फेक्ट्रीयो का निरिक्षण कर एवं GPS फोटोग्राफ लिये गये। मौके पर दोनो ईकाईयों मे संचालन बन्द पाया गया। मौके पर मौका फर्द बनाकर पढकर सुनाई गयी एवं हस्ताक्षर करवाकर श्रीमान की सेवा में पेश है।

संलग्न :- GPS फोटोग्राफ

26/3/2025
IC& Zone(6)
(J.D.A)

26/3/25
AEE, RPCB
Jodhpur

26/03/2025
(विकास चारण)
पटवारी जोन-6
जोधपुर विकास प्राधिकरण,

राजस्थान RAJASTHAN

BU 170540

AFFIDAVIT

I, Subham Kankariya son of Suresh Kumar Kankariya, Proprietor - S. Kankariya Wire and Cable, Address - Khasra No. 33/1, Desuriya Kharlon, Jodhpur (Rajasthan) hereby declare on that:-

We have closed the Copper Furnace and all the production activities .

Work of dispatching ,disposal of copper furnace and shifting of machinery is going on

Construction is going on for new plant at E 151 RICCO industrial area,9 mile, jodhpur rajasthan

We request you for time of 3 months for complete shifting and establishment.

If you see any production activity S Kankariya wire and cable takes complete responsibility regarding the same

We request you to cooperate with us for 3 months

Subham
DEPONENT
Subham

VERIFICATION :-

I, the deponent, attest that all the statements in this affidavit are correct and true to the best of my knowledge and understanding. May God help me to speak the truth.

Date - 25.03.2025

Place - Jodhpur (Rajasthan)

ATTESTED

NOTARY JODHPUR
27/3/25

Subham
DEPONENT
Subham

NOTARY ZAKIR ALI Advocate Jodhpur (Rajasthan) Reg. No. 8439 Exp. Dt. 29/5/2026 GOVT. OF INDIA

IDENTIFIED BY

राजस्थान RAJASTHAN BU 170541

04 MAR 2025

AFFIDAVIT

I, Rekha Kankariya, wife of Suresh Kumar Kankariya, Partner - Kankariya Plasto Techniques, Address - Block-2, Khasra No. - 29, Desuriya Kharlon, Jodhpur (Raj.), hereby declare on that:-

All the production activities are shut down only the work of dispatching is done

If you see any production activity Kankariya Plasto Techniques takes complete responsibility regarding the same

Rekha
DEPONENT
Rekha

VERIFICATION :-
I, the deponent, attest that all the statements in this affidavit are correct and true to the best of my knowledge and understanding. May God help me to speak the truth.
Date - 25.03.2025
Place - Jodhpur (Rajasthan)

Rekha
DEPONENT
Rekha

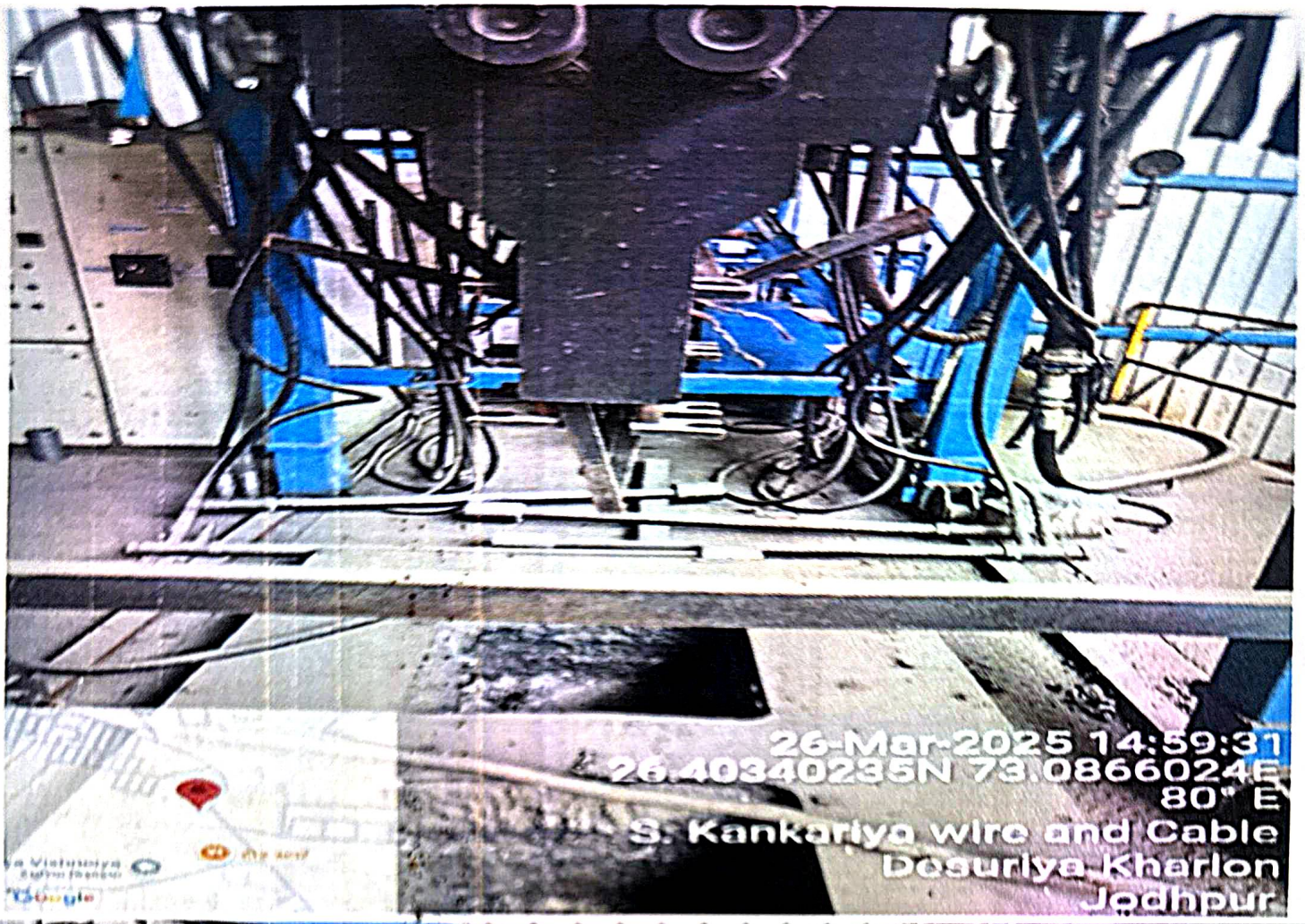
ATTESTED

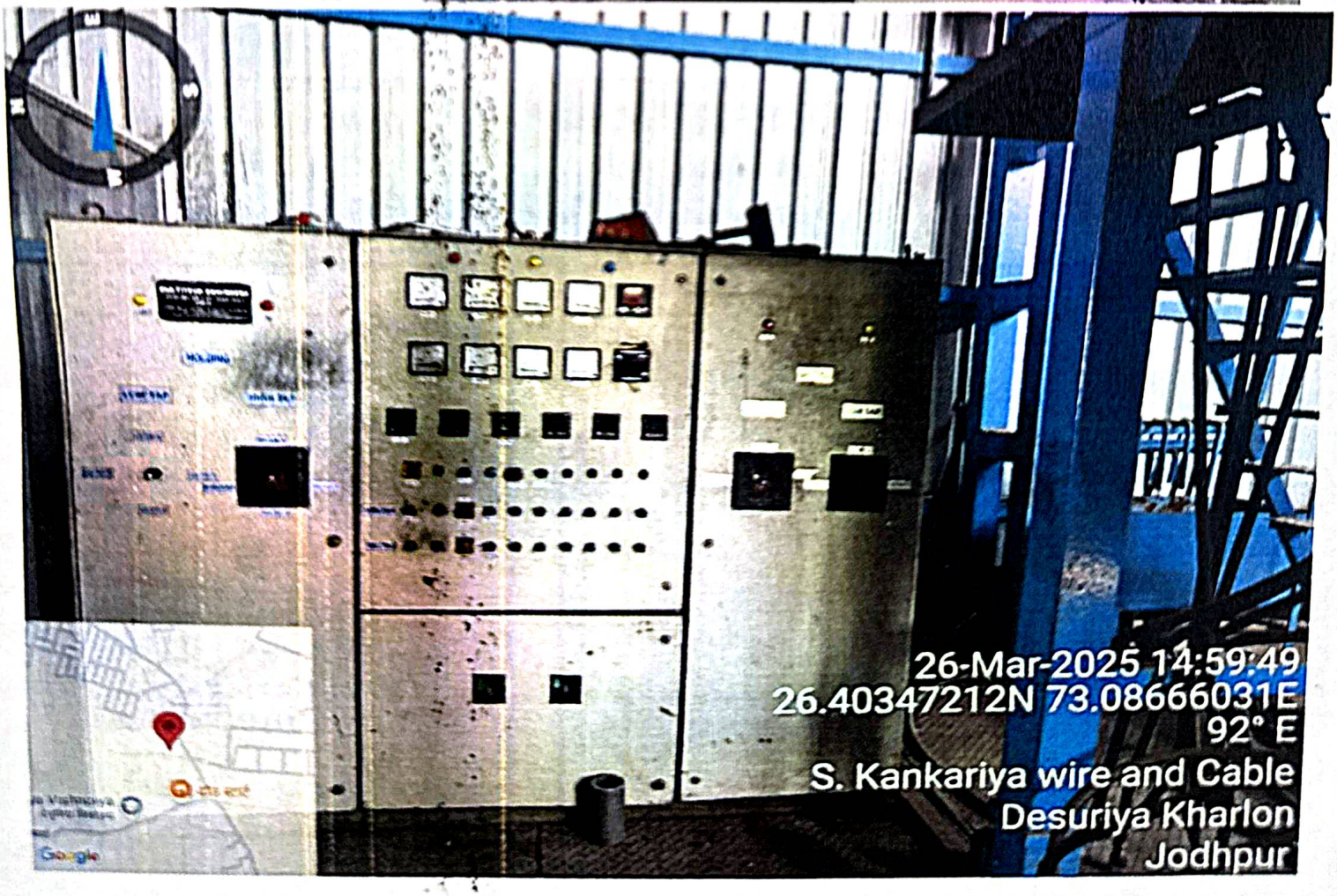
NOTARY JODHPUR
25/3/26

IDENTIFIED BY

Gps based photographs captured during the inspection

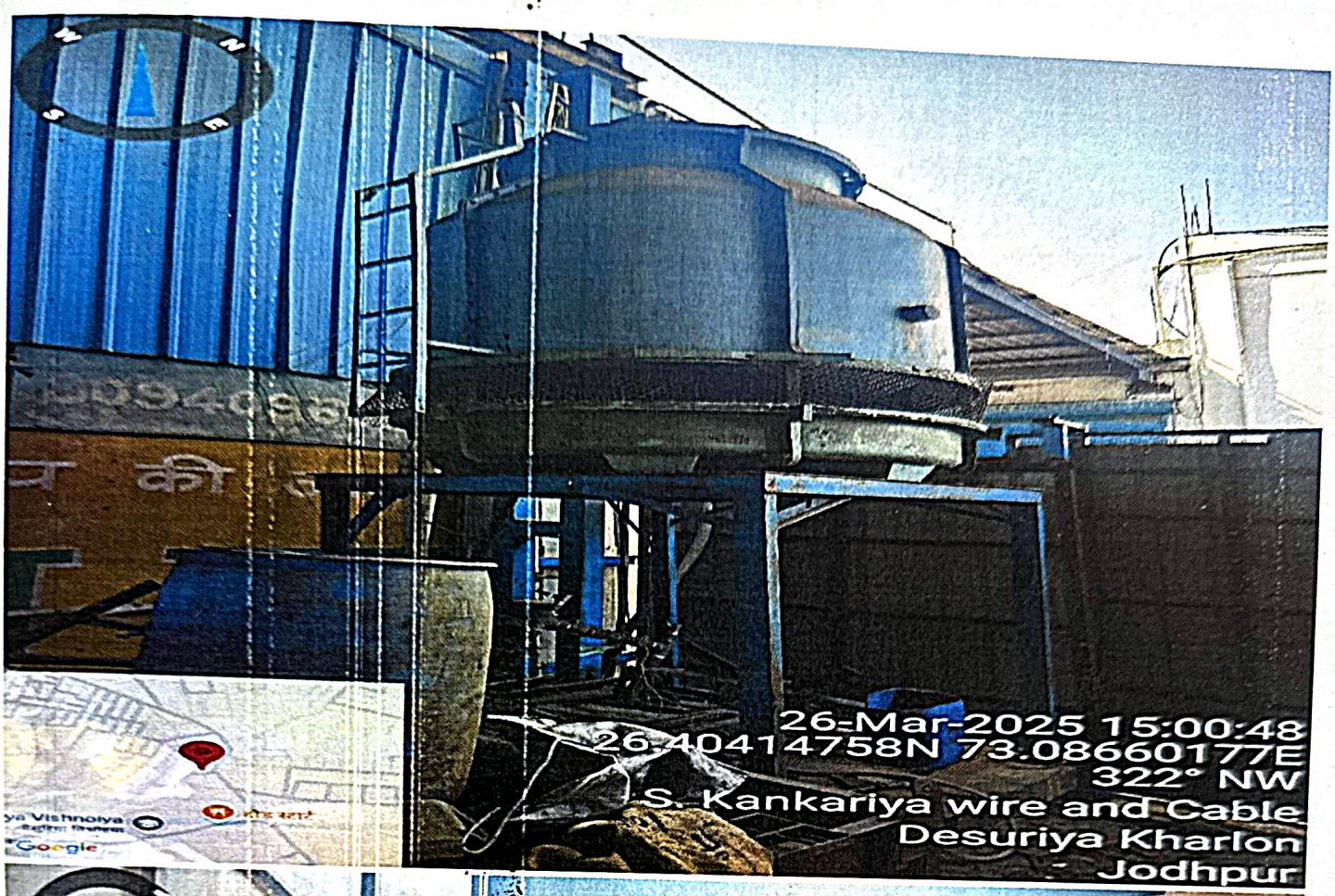
M/s S Kankariya Wire and Cable


26-Mar-2025 14:59:31
26.40340235N 73.08660246
80° E
S. Kankariya wire and Cable
Desuriya Kharlon
Jodhpur


26-Mar-2025 14:59:49
26.40347212N 73.08666031E
92° E
S. Kankariya wire and Cable
Desuriya Kharlon
Jodhpur

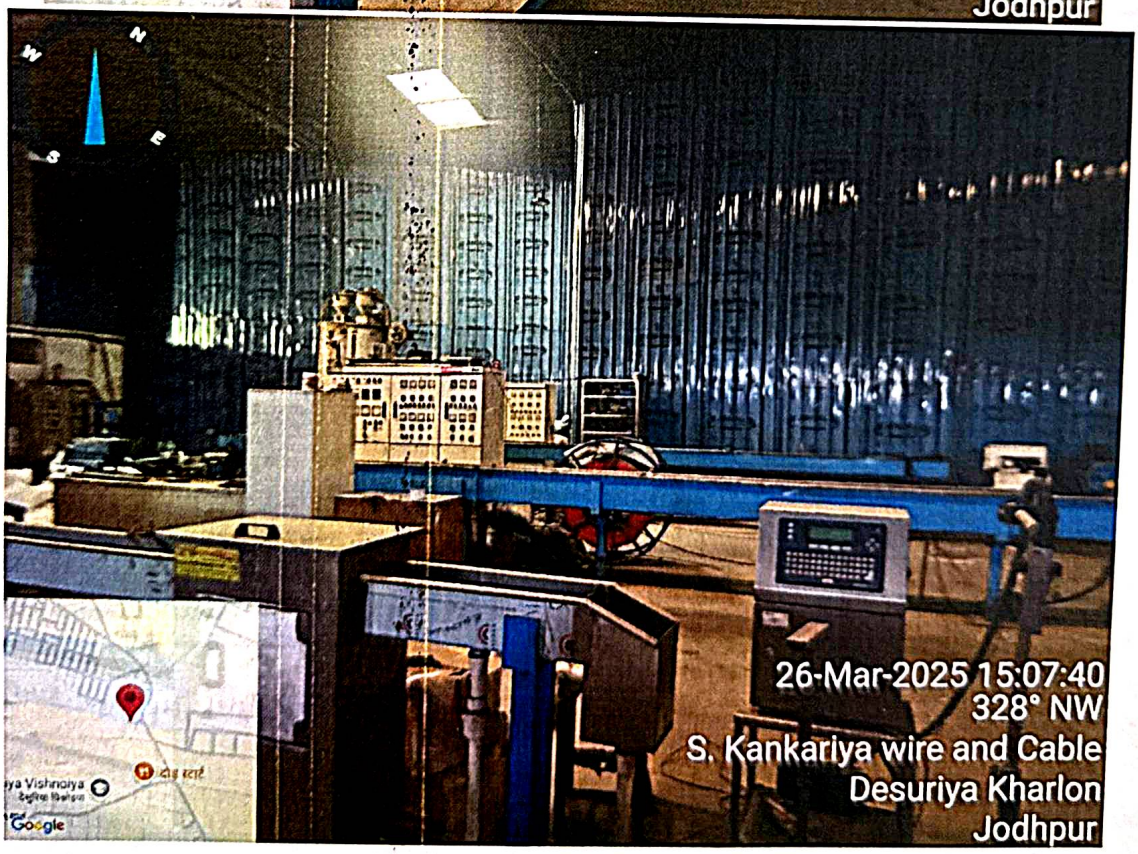
26-Mar-2025 15:00:38
26.40389121N 73.08659013E
286° W
S. Kankariya wire and Cable
Desuriya Kharlon
Jodhpur
Google

KOEL
Goel
KOEL
GREEN
26-Mar-2025 15:00:45
26.40413906N 73.08661388E
51° NE
S. Kankariya wire and Cable
Desuriya Kharlon
Jodhpur
Google

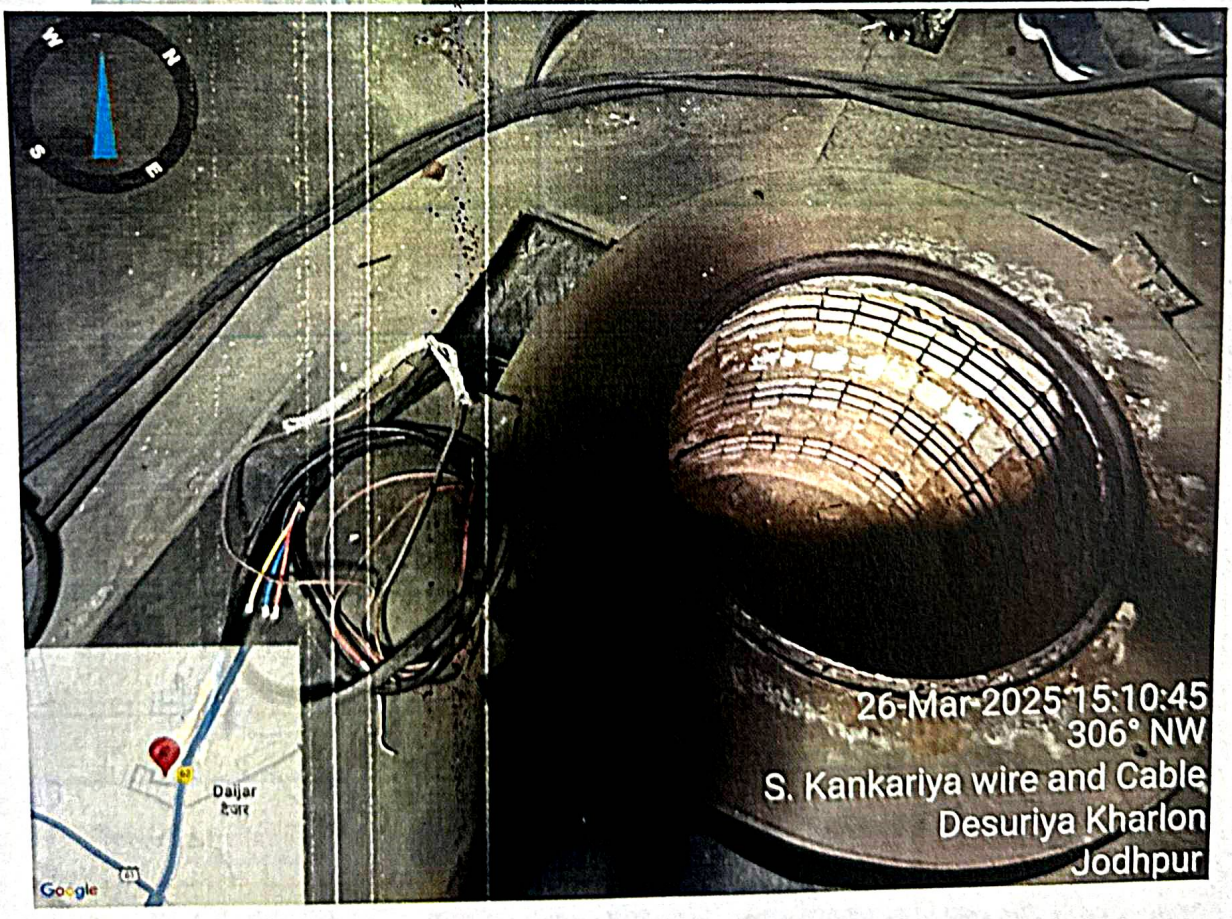

26-Mar-2025 15:00:48
26.40414758N 73.08660177E
322° NW
S. Kankariya wire and Cable
Desuriya Kharlon
Jodhpur

26-Mar-2025 15:01:23
26.40398516N 73.08641754E
231° SW
S. Kankariya wire and Cable
Desuriya Kharlon
Jodhpur

ONLINE
MACHINE
26-Mar-2025 15:07:37
240° SW
S. Kankariya wire and Cable
Desuriya Kharlon
Jodhpur


26-Mar-2025 15:07:40
328° NW
S. Kankariya wire and Cable
Desuriya Kharlon
Jodhpur

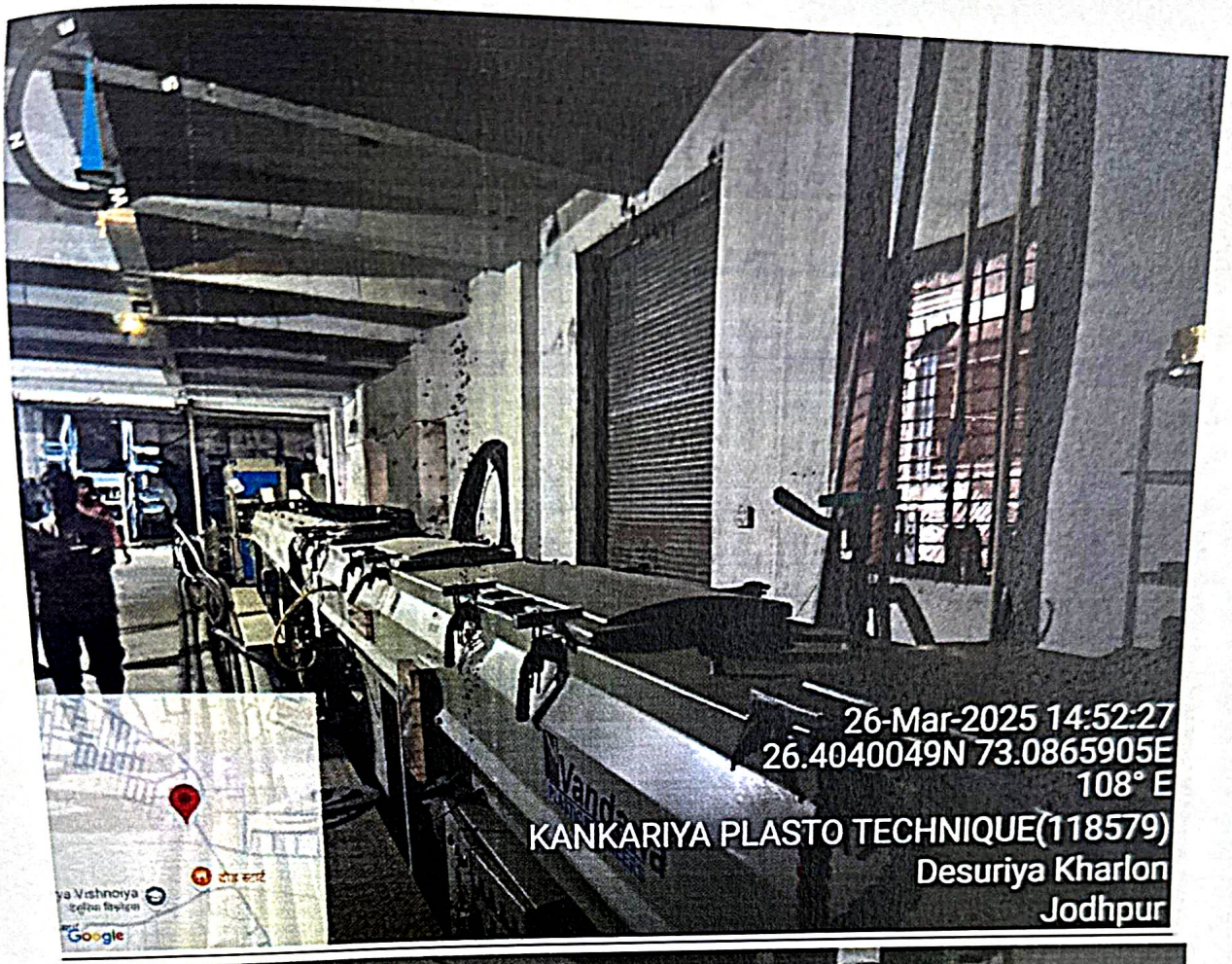
26-Mar-2025 15:10:58
26.40382826N 73.08673603E
88° E
S. Kankariya wire and Cable
Desuriya Kharlon
Jodhpur
Google


26-Mar-2025 15:10:45
306° NW
S. Kankariya wire and Cable
Desuriya Kharlon
Jodhpur
Dailar
Google

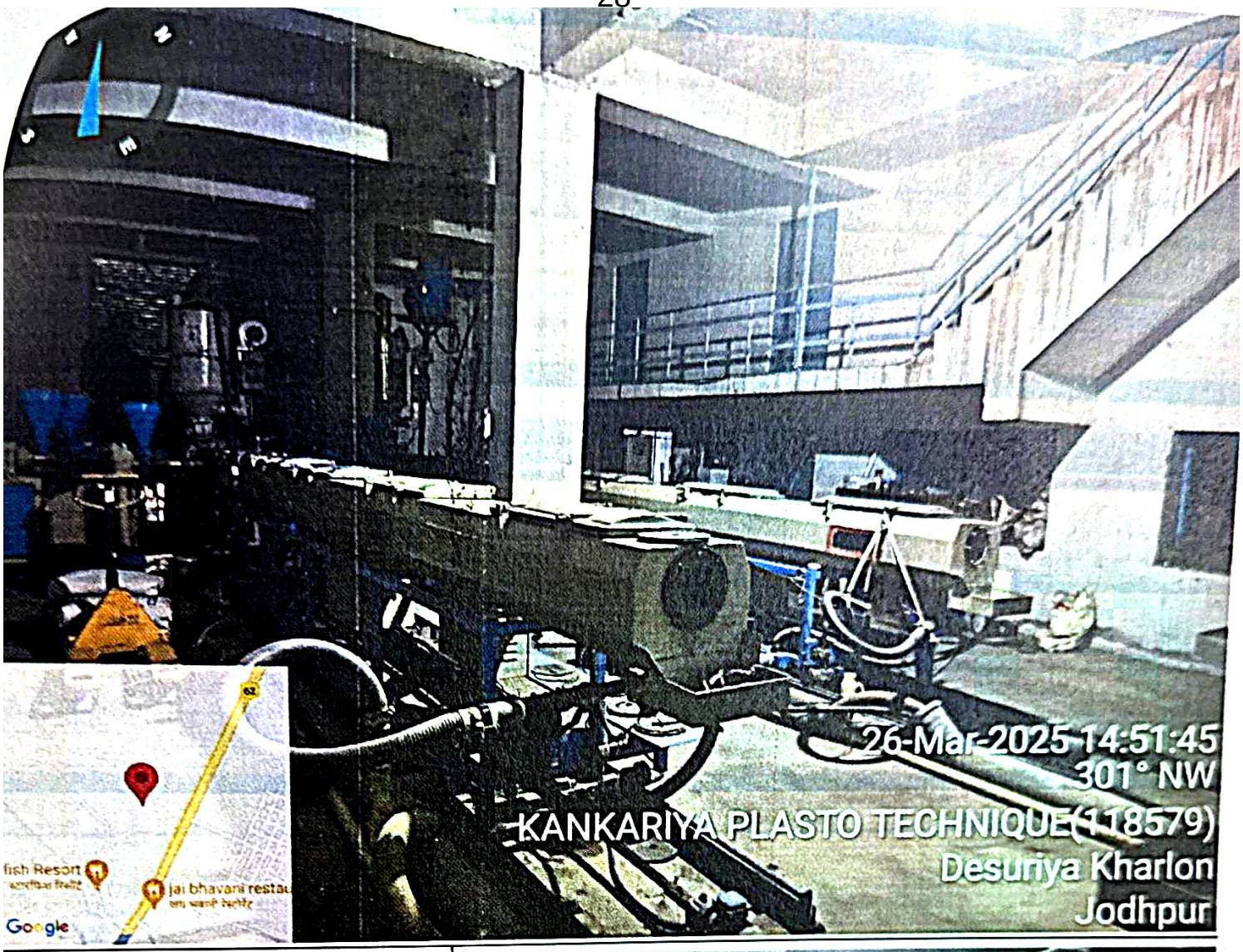
26-Mar-2025 15:11:27
26.40380063N 73.0867071E
168° S
S. Kankariya wire and Cable
Desuriya Kharlon
Jodhpur

26-Mar-2025 15:11:51
26.40386329N 73.08656189E
263° W
S. Kankariya wire and Cable
Desuriya Kharlon
Jodhpur

M/s Kankariya Plasto Technique


26-Mar-2025 14:52:27
26.4040049N 73.0865905E
108° E
KANKARIYA PLASTO TECHNIQUE(118579)
Desuriya Kharlon
Jodhpur
Google

26-Mar-2025 14:52:21
26.4040049N 73.0865905E
237° SW
KANKARIYA PLASTO TECHNIQUE(118579)
Desuriya Kharlon
Jodhpur
Google


26-Mar-2025 14:51:45
301° NW
KANKARIYA PLASTO TECHNIQUE(118579)
Desuriya Kharlon
Jodhpur
Google

26-Mar-2025 14:50:44
266° W
KANKARIYA PLASTO TECHNIQUE(118579)
Desuriya Kharlon
Jodhpur

राजस्थान सरकार

NIC-BHUNAKSHA

खसरा नक्शा एंव जमाबंदी(प्रतिलिपि)

दिनांक : 28/03/2025 03:37:22 PM

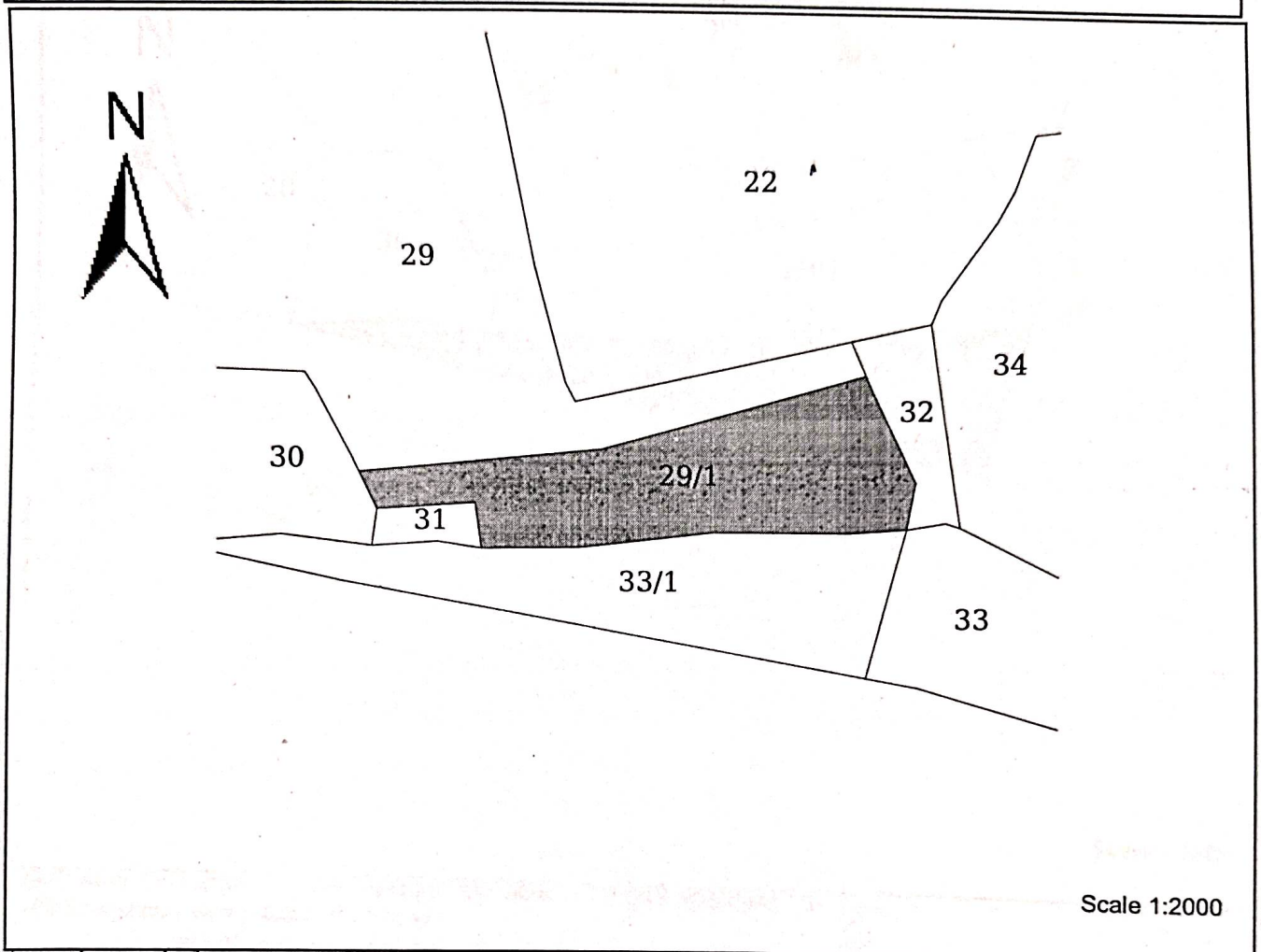
जिला : जोधपुर

तहसील : जोधपुर

भू. अ. नि. क्षेत्र : मण्डोर

पटवारी हल्का : कड़वड़

ग्राम : देसूरिया खारोलान्



Scale 1:2000

खसरा संख्या :29/1 क्षेत्रफल : 0.4613 Hectare खाता संख्या : 121पुराना खाता संख्या :0

भूमि किस्म[क्षेत्रफल लगान]: चाही III [0.4613, 1.60]

1.) शुभमकांकरिया पुत्र सुरेशकांकरिया हिस्सा- पूर्ण जाति- ओसवाल सा. पावटा बी रोड जोधपुर खातेदार

सक्षम अधिकारी के हस्ताक्षर एंव सील

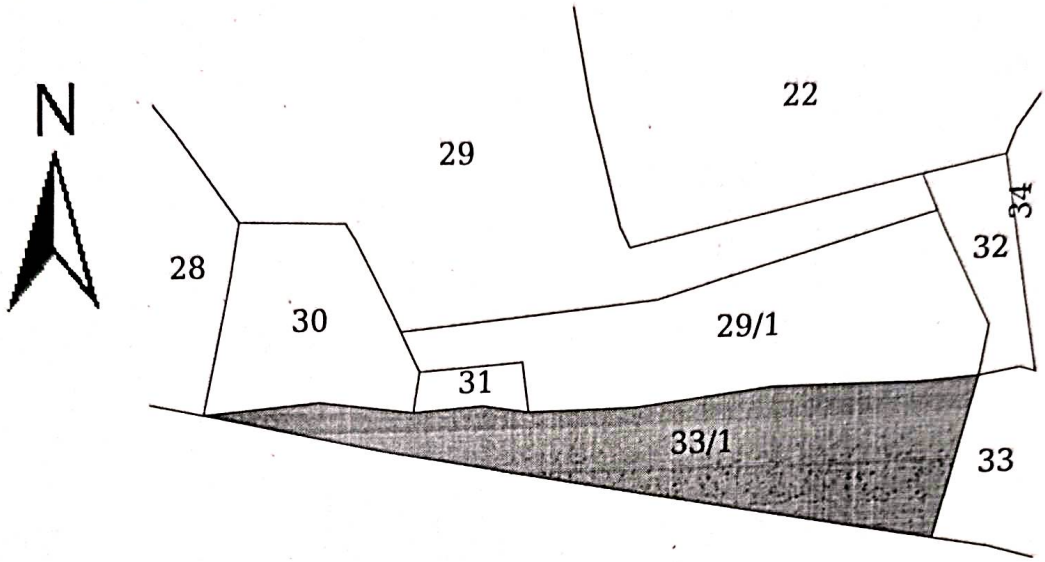
नोट :- १. यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।
२. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।
३. प्रविष्टियों में संशोधन/सत्यापित प्रतिलिपि हेतु सम्बंधित जिला/तहसील कार्यालय में संपर्क करें।

राजस्थान सरकार NIC-BHUNAKSHA

खसरा नक्शा एंव जमाबंदी(प्रतिलिपि) दिनांक : 28/03/2025 03:37:40 PM

जिला : जोधपुर तहसील : जोधपुर भू. अ. नि. क्षेत्र : मण्डोर

पटवारी हल्का : कड़वड़ ग्राम : देसूरिया खारोलान्



Scale 1:2000

खसरा संख्या :33/1 क्षेत्रफल : 0.5099 Hectare खाता संख्या : 110पुराना खाता संख्या :51

भूमि किस्म[क्षेत्रफल लगान]: गै.मु.बाला [0.5099]

1.) रेखाकांकरिया पत्नि सुरेशकाकरिया हिस्सा- पूर्ण जाति- ओसवाल सा. विकास खातेदार

सक्षम अधिकारी के हस्ताक्षर एंव सील

नोट :- १. यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।
२. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।
३. प्रविष्टियों में संशोधन/सत्यापित प्रतिलिपि हेतु सम्बंधित जिला/तहसील कार्यालय में संपर्क करें।

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- देसूरिया खारोलान्
पटवार हल्का :- कड़वड़
भू.अभि.नि. :- मण्डोर
तहसील :- जोधपुर
जिला :- जोधपुर

अंतिम चौसला आधार संवत :- 2080-2083 जमाबंदी 2081 (वर्ष 2024) से स्थायी
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 110
खाता संख्या पुराना :- 51

काश्तकार का नाम:-

1. रेखाकांकरिया पत्नि सुरेशकाकरिया हिस्सा- पूर्ण जाति- ओसवाल सा. ि्वकास खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
33/1	0.5099	गै.मु.बाला	0.5099			
कुल खसरे - 1	0.5099		0.5099			

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।
इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है।
नकल जारी करने की तिथि :- 28-Mar-2025

NIC

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- देसूरिया खारोलान्
पटवार हल्का :- कड़वड़
भू.अभि.नि. :- मण्डोर
तहसील :- जोधपुर
जिला :- जोधपुर

अंतिम चौसला आधार संवत :- 2080-2083 जमाबंदी 2081 (वर्ष 2024) से स्थायी
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 121
खाता संख्या पुराना :- 0

काश्तकार का नाम:-

1. शुभमकांकरिया पुत्र सुरेशकांकरिया हिस्सा- पूर्ण जाति- ओसवाल सा. पावटा बी रोड जोधपुर खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
29/1	0.4613	चाही III	0.4613	0.26		
कुल खसरे - 1	0.4613		0.4613	0.2600		

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है |
इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है |
नकल जारी करने की तिथि :- 28-Mar-2025

NIC

जमाबन्दी (सैवट खतौनी) ग्राम ... तहसील ... जिला ... राजस्थान सम्वत २०२० से २०२० तक

१	२	३	४	५	६	७	८	९	१०	११	१२	१३	१४	१५	१६
५	४	सरकार	जोधपुरा, जोपेया पि. मोखल कोम जागिरी सा. रेह खातदार	२५	२१½	B.IV	—	४/१७·९१							
				४८	२७½	"	—	४/२०·०२							
				२	४६½	"	—	६/२२·१५	८·६५						
५	५	—	खेली मोदेर मोक पेत एतराम पुजारी सहते पुजारी खेतीदार	६५	३३½	B.IV	—	३/११·४६							
				६८	९½	"	—	०/३२·०६							
५	६	—	जवाहरलाल मोलोसाल पि. हरखलाल कोम मोकदार सा. जोधपुर	२८	३½	C.III	—	५/८८·२८							
				२९	६०½	"	—	६/४८·३८							
				३१	५	"	—	०/०८·०५							
				३४	३३½	"	—	३/६६·८८							
				३५	२४½	"	—	४/८८·२६							
			केसर बाई पत्नी केशर लाल कुम्हरा मरिला	५	२८½	—	—	१३/८६·६२	२२·४५						
			देवे पुत्री श्री किशनलाल मनोहर सा. जोधपुर	९	३८½	B.IV	—	६/२८·०६							
			गाधो चौक श्रीभाई	२	३५	"	—	२/८०·०५							
			सुगाना देवी धर्म	५	२४½	"	—	२/३३·८०							
			पत्नी भंगाराम ब्राह्मण	२३	२३½	"	—	२/१८·५३							
			बनेराज सा. जोधपुर	२६	५½	"	—	२/५३·५२							

				५२	४१	—	—	४/—							
				५३	४१	—	—	—/५८·८०							
				५८	४१	—	—	—/२५·८५							
				५९	४१	—	—	३/०८·६८							
				६३	४३½	—	—	२/२५·८१							
				६४	४३½	—	—	३/४०·३८							
				८९	३५½	—	—	३/२८·१८							
				८८	३५½	—	—	२१/८८·८५	२४·४५						
				९८	३५½	—	—	७/२८·०२							
				९६	४३½	—	—	३५/२८·२५							
				४०	२५½	—	—	५/२८·६८							
				४८	३३½	—	—	४५/४४·३८							
				४९	४३½	—	—	४/२०·६०							
				५२	४१½	—	—	०/८८·०८							
				५८	६½	—	—	१४/३०·९८							
				५८	४½	—	—	०/००·८१							
				५८	३८½	—	—	४५/५४·८८							
				४८०	४४½	—	—	३८८/८८·०३							
				४४	६२½	C.III	—	४५/४८·८८	३३·४८						
				४९८	३३½	B.IV	—	२५/८८·८८	२४·४५						
				४८०	४४½	—	—	३८८/४४·६८							
				३७	४४३१	—	—	३९३/२८·८८	३९८·९९						
				३५	२९२९				१९५·३५						

प्रमाणित की जाती है
[illegible]
तहसीलदार (भू.अ.)
कार्यालय जिला कलक्टर (भू.अ.)
जोधपुर

खतौनी बन्दोबस्त

गांव देशनोक तहसील लूणकरणसर जिला जोधपुर सम्वत् २०१९ से २०२० तक

क्रम संख्या	नम्बर खाता	भोक्ता का नाम पिता का नाम जाति व निवास स्थान	उपभोक्ता का नाम पिता का नाम जाति व निवास स्थान	नम्बर खसरा	क्षेत्रफल	किस्म जमीन	सिंचाई का साधन	लगान				
								विवरण	रुपये	आने	पाई	
१	२	३	४	५	६	७	८	९	१०	११	१२	१३
		मानसिंह जागीरदार										
	३	कानमल वगैरा राजपूत	कुल काश्त मजदूर	८४	१४॥ २/२	नमानीबारा				७		
		मजदूर		८६ ६	३४ २/१	बारानीबारा				९	११	५
				२२	६०६ १/२					२	१३	११
				६	५६४ १/१	गैर मु. खड्डा						
				१६	९६ २/२	गैर मु. खड्डा						
				३३	८ १/४	गैर मु. बारानी						
				४०	२६ १/१	गैर मु. खड्डा						
				४२	४ १/४	गैर मु. बारानी						
				४६	२३ १/१	गैर मु. नदी						
				४८	५६ १/१	गैर मु. नदी						
				६९	८ १/१	गैर मु. बारानी						
				८४	२८ १/१	गैर मु. भाखर						
				४	४२८ १/१							
			कुल मिजान	३८	४२८ १/१							

प्रमाणित छायाप्रति
तहसीलदार (मु.ज.)
कार्यालय जिला कलक्टर (मु.ज.)
जोधपुर

श्री सेंसलमेर जिला जोधपुर

ब.ल.न. ९ १-२-३-४

ANNEXURE A/4

REGIONAL OFFICE (Urban)
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No. SPL-2, M.I.A Phase-I, Basni,
Jodhpur-342005 (Rajasthan)
Email- rorpcb.jodhpur@gmail.com Tele : 0291 -2723225

RPCB/RO/Jodh/Textile/ Date-12/05/2025

Additional District Magistrates (I),
Collectorate, Jodhpur

Sub: - Regarding M/s S Kankariya Wire and Cable located at Kh. No. 33 & 33/1 Village - Desuriya Kharloan, Tehsil & District – Jodhpur and M/s Kankariya Plasto Technique located at Kh. No. 29 & 29/1 Village – Desuriya Kharloan, Tehsil & District – Jodhpur

Ref: - Order passed by Hon'ble National Green Tribunal (CZ), Bhopal through O.A 251/2024 in matter of Yuvraj Singh v/s State of Rajasthan vide dated 04/03/2025.

Sir,

With reference to above details in matter of M/s S Kankariya Wire and Cable, and M/s Kankariya Plasto Technique is as under: -

1. To verify compliant received from Lokayukt, Jaipur through Head Office, RSPCB, Jaipur against industries M/s S Kankariya Wire and Cable located at Kh. No. 33 & 33/1 Village – Desuriya Kharloan, Tehsil & District – Jodhpur and M/s Kankariya Plasto Technique located at Kh. No. 29 & 29/1 Village – Desuriya Kharloan, Tehsil & District – Jodhpur site verification was carried out by State Board Officials of RO RSPCB Jodhpur on 16.12.2024. Facts of industries -
   - M/s S. Kankariya Wire and Cable is engaged in manufacturing of copper wire and M/s Kankariya Plasto Technique is engaged in manufacturing of HDPE Pipes
   - Industries were found operative without Consent to Establish & Consent to Operate under Water Act and/or Air Act.
2. For non-compliance of provision of Water Act, 1974 and Air Act 1981 observed during inspection a show cause notice for intended direction for closure under provision of 31A of the Air Act, 1981 and 33 of the Water Act, 1974 was issued vide this office letter dated 19.12.2024.
3. M/s S. Kankariya Wire and Cable has submitted reply vide letter dated 04/01/2025 along with the Consent to Establish & Operate application dated 28/12/2024 for PVC Insulated Copper and Aluminum Cable manufacturing which is under consideration in this office.
4. M/s Kankariya Plasto Technique has submitted your reply vide letter dated 04/01/2025 along with the Consent to Operate application dated 26/12/2024 for PVC HDPE Pipe manufacturing (Capacity -27 Lakh Meter/Annum) which is under consideration in this office.

REGIONAL OFFICE (Urban)
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No. SPL-2, M.I.A Phase-I, Basni,
Jodhpur-342005 (Rajasthan)
Email- rorpcb.jodhpur@gmail.com Tele : 0291 -2723225

5. Matter of unit is also under consideration at Hon'ble NGT OA no. 251/2024 (CZ) Yuvraj Singh v/s State of Rajasthan which have passed order dated 26.11.2024 (Next Hearing Date - 27.01.2025). In this reference Head Office RPCB has issued order dated 18.12.2024 to this office to ensure compliance of Hon'ble NGT order dated 26.11.2024. To verify facts mentioned in Hon'ble NGT order dated 26.11.2024 a committee was constituted vide HO, RSPCB, Jaipur order dated 18.12.2024. Committee comprising a representative from District Collector, Jodhpur and Senior Scientist, RSPCB visited site on 08/01/2025.
6. Final Show cause notice for intended refusal of Consent to Operate and intended direction for closure under the provision of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act 1981 issued to Both the units vide letter dated 22/01/2025 with the call for OBH on dated 24/01/2025.
7. OBH of Both the units were conducted on 24/01/2025. The document & reply submitted by unit were examined.
8. M/s Kankariya Plasto Technique has submitted your reply vide letter dated 25/01/2025 along with the Consent to Operate application dated 26/12/2024 for PVC HDPE Pipe manufacturing (Capacity -27 Lakh Meter/Annum) which is under consideration in this office.
9. M/s S. Kankariya Wire and Cable has submitted reply vide letter dated 25/01/2025 along with the Consent to Establish & Operate application dated 28/12/2024 for PVC Insulated Copper and Aluminum Cable manufacturing which is under consideration in this office.
10. M/s Kankariya Plasto Technique was re- inspected by the Board official on 05/03/2025 to verify the reply of units submitted after the OBH dated 24/01/2025 and M/s S. Kankriya Wire & Cable was reported non-Operative by the representative.
11. In matter of Hon'ble National Green Tribunal (CZ), Bhopal through O.A 251/2024 in matter of Yuvraj Singh v/s State of Rajasthan order vide dated 04/03/2025(Copy enclosed) directed vide Para no. 02 inter-alia, as follows: -

"There are serious violations and the industry is operating in violation of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no permission from the competent authority has been taken. Collector, Jodhpur is directed to see the matter personally and if as reported by the Joint Committee, the factory is operating without consent to operate and to consent to establish necessary action of seizure, closure and realization of environmental compensation must be assessed according to rules and the amount so recovered must be deposited in district environmental fund to utilized for environmental purposes. The action taken report by the Regional Officer, Jodhpur and the District Magistrate, Jodhpur must be submitted within time before the next date of listing."

REGIONAL OFFICE (Urban)
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No. SPL-2, M.I.A Phase-I, Basni,
Jodhpur-342005 (Rajasthan)
Email- rorpcb.jodhpur@gmail.com Tele : 0291 -2723225

12. Both the unit was reinspected jointly by JDA & RSPCB official on 26/03/2025 and found that as per the Moka fard report(enclosed): -
    a. Unit is found Non -operative and Unit has established the plant & machinery required for the manufacturing of Coper wire & Cable i.e., wire Drawing machine (High Speed & Low speed), Aneling pot (electric connection disconnected from panel), Dg Set 320 KVA -01 Nos, Cooling Tower etc.
    b. 02 Nos -cooling Tower, Dg Set 320 KVA (without adequate Stack height), 01 Nos - Electric Arc induction furnace (1 TPD), 02 Nos -Annealing Pot, 02 Nos -Electric Furnace (7.5 HP), wire Drawing machine (High Speed & Low speed) were found installed within the premises.
    c. Unit has dismantled the one Electric arc furnace (7.5 TPH) and another electric arc furnace was found non-operative & dis-connected from the panel.
    d. Unit is found established on agricultural land without land conversion for intended use from the competent authority.
    e. As per the revenue records of JODA unit is established on Khasra No 33/1 recorded as "Gair Mumkin Bala (Nalla)".

13. State Board has issued Closure Direction against the unit M/s S. Kankariya Wire and Cable under the provision of section 31-A of the Air act 1981 and 33-A of the Water Act vide State Board letter No RO Jodhpur/RPCB/Industry/07-13 dated 02/04/2025.
14. That applications of Consent to Establish & Operate of M/s S. Kankariya Wire and Cable were refused by the State Board vide letter dated 04/04/2025 under the provisions of Water Act ,1974 & Air Act,1981.
15. In compliance of the direction issued by the Hon'ble NGT vide order dated 04/03/2025, case for the environmental compensation of M/s Kankariya Plasto Technique & M/s S. Kankariya Wire and Cable is sent to RPCB Head Office for the violation of Acts, which is under consideration at HO.

It may please be noted that the Hon'ble NGT is to be informed about the compliances in the next hearing schedules on 13/05/2025.

Yours Sincerely

Encl.-As above

(Kamini Songara)
Regional Officer

38

Proof of Service

Gmail

Rishabh Kumar <rishabhkumar3005@gmail.com>

Compliance Report in OA 251/2024 filed on Behalf of Respondent No.3/District Collector

1 message

Rishabh Kumar <rishabhkumar3005@gmail.com> Tue, May 13, 2025 at 12:46 PM
To: "yuvrajsa911@gmail.com" <yuvrajsa911@gmail.com>

Hello Sir,

Please find attached the copy of the report on behalf of Respondent No.3 filed in the matter of **Yuvraj Singh V. State of Rajasthan & Ors.** (OA 251/2024). This mail is being sent on behalf of the Standing Counsel for the State of Rajasthan (Adv. Shoeb Hasan Khan). This mail may be treated as proof of service.

Regards
Rishabh Kumar
Advocate

OA 251-2024 Compliance Report.pdf
18998K